THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Messrs Gujarat Industrial Investment Corporation and State Industrial Investment Corporation of Maharashtra have applied to set up new projects for the manufacture of 4 lakh tonnes and 5 lakh tonnes of sponge iron per annum respectively. The proposals are based on gasseous reduction of iron ore/pellets from offshore gas of Bombay High. The capital costs of the projects are stated to be 53.90 crores and 69.50 crores respectively.

(c) and (d) Planning Commission has recently expressed the opinion that both the sponge iron projects are economically not viable. Their economic viability has, therefore, to be first established to the satisfaction of the Government.

Request from Kerala for Ban on Import of Coconut Oil

2803. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of COMMERCE be pleased to state:

(a) whether Government of Kerala has been making persistent requests to the Centre not to permit import of coconut oil;

(b) whether it is a fact that in spite of it, Government have given licence to a private firm in Delhi to import that oil for the year 1980-81:

(c) whether any tender system was adopted; and

(d) the names of tenderers and the name of the Delhi firm?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Government of Kerala have represented that no import of Coconut oil should be allowed.

(b) No such import licence was issued. However, M/s. Jain Shudh Vanaspati Ltd. having office in Delhi imported industrial grade coconut oil in 1980-81 on the basis that this item was permitted under Open General Licence.

(c) and (d). Do not arise.

Setting up Spinning Mills in Orissa

2804. SHRI K. P. SINGH DEO: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have a proposal to set up some spinning mills in Orissa during the year 1981-82;

(b) whether a spinning mill is proposed to be set up at Dhankanal District of Orissa; and

(c) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) to (c). Government of India do not set up spinning mills.

टसर सिल्क उद्योग

2805. श्री मनी राम बागड़ी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि टसर सिल्क उद्योग को गम्भीर संकट का सामना करना पड़ रहा है और इस बारे में सरकार द्वारा क्या उपाय किये जा रहे हैं ?

वाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणब मुखर्जी) : हाल के वर्षों में, इस तथ्य के कारण कि टसर का उत्पादन करने वाले राज्यों में विकास प्रयासों को बढ़ाया गया है, टसर कोयों के विपणन की समस्याएं हैं। इस स्थिति को पूरी तरह से गम्भीर संकट की स्थिति

नहीं कहा जा सकता । टसर कच्चे रेशम के उत्पादन में वृद्धि करने के योजना प्रयासों के अनुरूप भारत सरकार ने टसर जनजातीय पोषकों के हितों की रक्षा करने के लिए निम्नलिखित कदम उठाये हैं :

(1) छठी योजना अवधि के दौरान 10.50 करोड़ रु० के परिव्यय की एक अन्तर्राष्ट्रीय टसर परियोजना, जिसके अन्तर्गत 7 टसर राज्य हैं, कार्यान्वित की जा रही है। इस परियोजना में टसर क्षेत्र में उत्पादन तथा विपणन समस्याओं पर ध्यान देने के लिए अनेक अवस्थापना सम्बन्धी सुविधाओं की व्यवस्था है।

(2) टसर कच्चे रेशम के आयात में भारी कटौती करने और वह भी केवल प्रतिपूर्ति योजना के अन्तर्गत विशिष्ट निर्यात निष्पादन के आधार पर ही करने के लिए 1981-82 की आयात नीति में उचित समय पर सुधारात्मक उपाय अपनाये गए ।

(3) राज्य स्तर की और केन्द्रीय रेशम बोर्ड की अधिप्राप्ति कर्त्ता अधिकरणों के पास पड़े हुए संचित टसर कोयों को समाप्त करने के लिए फरवरी और मई 1981 के बीच भारत सरकार ने केन्द्रीय रेशम बोर्ड को 20 प्रतिशत छूट योजना चलाने की अनुमति दी।

(4) राज्य प्रतिनिधियों के साथ विचार-विमर्शों और बैठकों में समय समय पर उन से इस बात का आग्रह किया गया है कि टसर कोयों के उचित विपणन के लिए राज्य सरकारों को रीलिंग की व्यवस्थाओं के लिए उपाय आरम्भ किये जाने चाहिये और इस काम के लिए राष्ट्रीय सहकारी विकास निगम से संस्थान सहायता प्राप्त की जा सकती है। टसर उत्पादक राज्यों के अन्दर और उनके बाहर के क्षेत्रों में रील किए हुए टसर कच्चे रेशम के प्रयोग में सम्भव वृद्धि के लिए हथकरघा विकास कमिश्नर, टसर उत्पादक राज्यों और देश के अन्य रेशम हथकरघा बुनकर केन्द्रों के बीच सम्पर्क स्थापित करने की पद्धतियों को भी तैयार कर रहे हैं।

Advance Plan Assistance to States

2806. SHRI BALASAHEB VIKHE PATIL:
SHRI S. M. KRISHNA:
SHRI S. B. SIDNAL:
SHRI CHINTAMANI JENA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided not to recover the amounts given to the States during the years 1977-78, 1978-79, 1979-80 1980-81 and 1981-82 as advance plan assistance for coping with natural calamities;

(b) if so, what is the amount given and due from each State during the above years;

(c) what is the extent of amount spent by each State out of the above Central assistance on the purposes; and

(d) how Government propose to adjust the above amount due from each State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (d). The Government has decided not to adjust the advance Plan assistance given to the States in 1977-78, 1978-79 and 1979-80, for relief of distress caused by natural calamities, against their normal entitlement of Central assistance for their plans during the Sixth Plan period. The question of adjusting these advances would, accordingly, be considered towards the end of the Sixth Plan.